

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

O. APPLICATION NO.: 570/2002 and M.A. No. 556/2002

Applicant (s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><u>24.12.2002</u></p> <p><i>Case 1/2002 given to Mr. P. V. Calla on 24.12.2002 Date 1.1.03</i></p>	<p>Mr. P. V. Calla : Counsel for the applicants.</p> <p>M.A. No. 556/2002, seeking leave to join in a single application is allowed.</p> <p>2. Mr. P. V. Calla, learned counsel for the applicants states that his clients want to withdraw this O.A and make proper representations to the concerned authorities for the redressal of their grievance. He says that his clients will make representation within a week's time and the authorities may dispose of the same within specified period.</p> <p>3. Accordingly, the O.A is dismissed as withdrawn. The applicants may make representations before the authorities within one week from today and the respondents are supposed to consider and dispose of the same within a period of four weeks thereafter.</p> <p><i>Chpdt</i> <i>G.L.Gupta</i></p> <p>(A.P. Nagrath) (G.L.Gupta) Administrative Member Vice Chairman.</p>